

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. No.293/95

Thursday this the 2nd day of March, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.S.P.BISWAS, ADMINISTRATIVE MEMBER

K.K.Sukumaran,
Kozhikkariyil Veedu,
South Parur P.O.
Ernakulam District.Applicant

(By Advocate Mr.Babu Cherukara)

vs.

1. The Senior Superintendent of Post Offices,
Ernakulam Postal Division,
Ernakulam.Respondents
2. The Sub Divisional Inspector of Post Offices,
Tripunithura.Respondents

(By Advocate Mr.Varghese P.Thomas, ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicant prays for a direction to consider his candidature for appointment as Extra Departmental Delivery Agent, South Parur P.O. It is admitted by Standing Counsel that applicant had been working intermittently for ten years. He apprehends that his candidature may not be considered for want of sponsorship by the Employment Exchange.

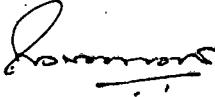
2. Learned counsel for applicant would submit that by reason of the decision in O.A.271/90 which is binding precedent for this Bench, every qualified person is eligible to be considered for appointment, irrespective of sponsorship by the Employment Exchange. We have our reservations on this aspect of the matter. However, we find that in a large number of cases the view in O.A.271/90 has

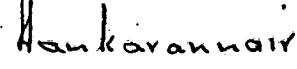
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been followed. Since this is precedent, though not without hesitation, we follow the decision aforementioned and direct the candidature of applicant to be considered alongwith that of other eligible candidates, as and when a regular selection is made to the post of Extra Departmental Delivery Agent, South Parur P.O.

3. With this direction, we dispose of the application. No costs.

Dated the 2nd March, 1995.


S.P.BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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